

<b>FORM A</b>		
<b>PUBLIC ANNOUNCEMENT</b>		
<b>(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)</b>		
<b>FOR THE ATTENTION OF THE CREDITORS OF ELEGANCE MALLS LIMITED</b>		
<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	ELEGANCE MALLS LIMITED
2.	Date of incorporation of corporate debtor	05/04/2005
3.	Authority under which corporate debtor is incorporated / registered	ROC- Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U70101DL2005PLC134697
5.	Address of the registered office and principal office (if any) of corporate debtor	D-3, District Centre Saket, New Delhi, Delhi, India - 110017.
6.	Insolvency commencement date in respect of corporate debtor	09/06/2025 (copy of order received on 11/06/2025)
7.	Estimated date of closure of insolvency resolution process	06/12/2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Piyush Kisanlal Jani IBBI/IPA-001/IP-P01439/2018-19/12164
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Om Ashray, New Laxminagar, behind Mazar Ring Road, Gondia, Maharashtra : 441614. <b>Email id :- <a href="mailto:capiyushj@gmail.com">capiyushj@gmail.com</a></b>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Adress: Plot No. 212, Pragati Colony, 2nd Floor, Ring Rd, Chhatrapati square, near Kalpavruksha Hospital, Nagpur, Maharashtra 440015. Email id :- <a href="mailto:capiyushj@gmail.com">capiyushj@gmail.com</a> <a href="mailto:elegance.cirp@gmail.com">elegance.cirp@gmail.com</a>
11.	Last date for submission of claims	25/06/2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Noy Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: The relevant form for submission of claims can be download from <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> Physical Address: As mentioned in point no.10.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Elegance Malls Limited** on 9th June, 2025 (Order copy received on 11/06/2025).

The creditors of **Elegance Malls Limited**, are hereby called upon to submit their claims with proof on or before 25/06/2025 to the interim resolution professional at the address mentioned against entry No. 10.


The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA. - Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 12/06/2025

Place :- New Delhi



Mr. Piyush Kisanlal Jani  
IRP of Elegance Malls Limited  
Reg No: IBBI/PA-001/IP-P01439/2018-19/12164  
AFA No: AA1/12164/02/231123/104886  
AFA Validity Date: 31/12/2025  
Address: Plot No. 212, Pragati Colony, 2nd  
Floor, Ring Rd, Chhatrapati square,  
Near Kalpavruksha Hospital,  
Nagpur, Maharashtra 440015.  
Email ID: [capiyushj@gmail.com](mailto:capiyushj@gmail.com)

## SBFC Finance Limited

Registered Office:- Unit No. 103, First Floor, C&B Square, Sangam Complex, Village Chakala, Andheri- Kurla Road, Andheri (East), Mumbai-400059.

### DEMAND NOTICE

Whereas the borrowers/co-borrowers mentioned hereunder had availed the financial assistance from SBFC Finance Limited. We state that despite having availed the financial assistance, the borrowers/mortgagors have committed various defaults in repayment of interest and principal amounts as per due dates. The account has been classified as Non Performing Asset on the respective dates mentioned hereunder, in the books of SBFC as per guidelines of Reserve Bank of India, consequent to the Authorized Officer of SBFC Finance Limited, under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notices on respective dates mentioned hereunder, calling upon the following borrowers/mortgagors to repay the amount mentioned in the notices together with further interest at the contractual rate on the amount mentioned in the notices and incidental expenses, cost, charges etc. until the date of payment within 60 days from the date of receipt of notices. The notices issued to them on their last known addresses have returned un-served and as such they are hereby informed by way of public notice about the same.

Sl. No.	Name Of The Borrower / Address	Date of Notice & NPA	Loan and outstanding amount	Description of Secured Assets
1.	<b>1. MR. ABDULL RAHMAN, 2. MOHD. UMAR, 3. MR. ABDULLA, All Are Having Address At:</b> 10198 Babi Road Ward 12 Halai Colony Panipat Haryana 132103 <b>Also At:</b> Tej Vihar Colony Godown Building Near Pahawan Chowk Rural Panipat Haryana 132103	Notice Date: 26th March 2025 NPA date: 04th December 2024	Loan Account No. ' 623995/ PR00887693 Loan Amount: Rs. 2195000.00/- (Rupees Twenty One Lacs Ninety Five Thousand Only) Total Outstanding amount: Rs. 2407054/- (Rupees Twenty Four Lacs Seven Thousand Fifty Four Only) as on 18th March 2025	All that piece and parcel of the Property bearing Property / house measuring 635 sq. yards or 1 Kanal 1 Marla being 185/19584 share out of land measuring 108 Kanal 16 Marla, comprising in Khewat No. 535/446, Khatori No. 637, Rect. No. 96, Killa No. 16/6-0, 17/7-18, 25/11-4, Rect. No. 97, Killa No. 18/8-0, 19/9-4, 20/8-18, 23/11 (2-2), Khatori No. 638, Rect. No. 97, Killa No. 13/8-0, 14/8-0, 17/8-0, Khatori No. 639, Rect. No. 96, Killa No. 62/1(3-14), 14/8-0, 15/8-0, 18/8-0, 19/8-0, 10/3-16, 11/8-0, 12/8-0, 12/8-0, 16 in 6 Kitta, situated in Patti Mahkjudang, within the limit of M.C., Tehsil and Distt. Panipat, vide sale deed vasika no. 8900 dated 22.03.2018 and mutation no. 32253.
2.	<b>1.MR. PRAVEEN KUMAR, 2.MR. SANJAY SINGLA, 3.MR. BAJARANG SINGLA, 4. MRS. KAMALA, ALL Are Having Address At:</b> House At - H. No. 14, Ward No. 35, Vaish Collage Road, Naya Parao, Rohak, Haryana -124001. <b>Also At:</b> Mc Id 2206, 185 U, 444, Naya Parao - Janta Colony, Ward No. 17, Rural Rohak, Haryana - 124001.	Notice Date: 25th March 2025 NPA Date: 3rd February 2025	Loan Account No. 616905 (PR00862766) Loan Amount: Rs. 2529000.00/- (Rupees Twenty-Five Lac Twenty-Nine Thousand Only) Total Outstanding amount: Rs. 2560067/- (Rupees Twenty-Five Lac Sixty Thousand and Sixty Seven Only) as on 18th March 2025	All that piece and parcel of the MC ID 2206, 185 U, 444, Naya Parao, Janta Colony, Ward No. 17, Rural Rohak, Haryana - 124001. Admeasuring area - 75 % Sq. Yards. Bounded as follows:- East - 20'3 Road West - 16'0 Property of Raghbir Singh, North - 38'5 Ahata No. 1, Shyam Sundar, South - 36'10 Plot R.S. Jindal.
3.	<b>1. M/S RAJVI Medical Store, 2. Mr.Neeraj Sharma, 3.Mr. Pawan Kumar &amp; Mr.Khem Chand, 6.Sr.Nanja Devi, All Are Having Address At:</b> Plot No. 261, Tilpat Road, Sarai Khawaja Faridabad, Haryana-121003. <b>Also At:</b> Add No.-Plot No.17, Sector-04-R, Ballabgarh, Faridabad, Haryana-121004.	Notice Date: 24th March 2025 NPA date: on 05th March 2025	Loan Account No. 21217 (PR00810839) Loan Amount: Rs. Rs. 3077238.00/- (Rupees Thirty Lacs Seventy Seven Thousand Three Hundred Thirty Nine Only) Total Outstanding amount: Rs. 3290636/- (Rupees Thirty Two Lacs Ninety Thousand Six Hundred Thirty Six Only) as on 18th March 2025	All that piece and parcel of the Plot No.17, Sector 4R, Urban Estate Huda, Faridabad, Haryana-121004.
4.	<b>1. MR. ANIL, 2. MRS. SHALU, All Are Having Address At:</b> House No. 10, Sector-63, Baholpur, Noida Uttar Pradesh-201304. <b>Also At:</b> House No.05 Budhna Pargana Baran Tehsil And Distt. Bulandshahr, U.P. Indane Gas Agency, Sahkari Nagar, Uttar Pradesh-203150. <b>Add At:</b> House No.10 Khasara No.508, Village Chopur, Tehsil Dandi, Gautam Budh Nagar, Indane Gas Agency, Greater Noida, Uttar Pradesh-201306.	Notice Date: 9th June 2025 NPA Date: 05th Oct 2024	Loan Account No. 402106000192840 (PR01156727) 4021060000212700 (PR01182734) 4021060000195350 (PR01189459) Loan Amount: Rs. 23,70,000/- (Rupees Twenty Three Lacs Seven Thousand Only) Out of which Rs. 8,17,000/- vide Facility Agreement No. 402106000192840 (PR01156727), Rs. 783000/- with agreement No. 4021060000212700 (PR01182734) & Rs. 770000/- with Agreement No. 4021060000195350 (PR01189459). Total Outstanding amount: Rs. 25,44,398.31/- (Rupees Twenty Five Lacs Forty Four Thousand Three Hundred Fifty Eight and Thirty One Paise Only) Out of which Rs. 890315.31/- (Rupees Eight Lacs Ninety Thousand Three Hundred Fifty Eight and Thirty One Paise Only) vide Facility Agreement No. 4021060000192840 (PR01156727), Rs. 856299.91/- (Rupees Eight Lacs Fifty Eight Thousand Two Hundred Ninety Nine Only) with agreement No. 4021060000212700 (PR01182734) & Rs. 795784/- (Seven Lacs Ninety Five Thousand Seven Hundred Eighty Four Only) 4021060000195350 (PR01189459) as on 18th March, 2025.	All that piece and parcel of the Property 1) House No.05 Budhna Pargana Baran Tehsil and Distt. Bulandshahr, U.P. Indane Gas Agency, Sahkari Nagar, Uttar Pradesh-203150. and bounded as under:- East:- 4ft Wide Road, West:- House of Shri. Murali, North: House of Prakash, South: 10ft Wide Road. 2) House No.10 Khasara No.508, Village Chopur, Tehsil Dandi, Gautam Budh Nagar, Indane Gas Agency, Greater Noida, Uttar Pradesh-201306 and bounded as under:- East:- Plot of Seller, West:- Rasta 18th Wide, North:- Plot of Seller, South:- Rasta 10th Wide.

In the circumstances as aforesaid, the notice is hereby given to the above borrowers, co-borrowers, to pay the outstanding dues as mentioned above along with future interest and applicable charges within 60 days from the date of the publication of this notice failing which further steps will be taken after the expiry of 60 days of the date of this notice against the secured assets including taking possession of the secured assets of the borrowers and the mortgagors under Section 13(4) of the SARFAESI Act and the applicable Rules thereunder. Please note that under Section 13 (13) of the SARFAESI Act, No Borrower shall, transfer by way of sale, lease or otherwise any of his secured assets referred to in the notice, without prior written consent of the secured creditor.

Sd/- Authorized Officer  
SBFC Finance Limited

## NESTLE INDIA LIMITED

(CIN: L15202DL1959PLC003786)  
Regd. Office: 100/ 101, World Trade Centre, Barakhamba Lane, New Delhi-110001  
Email: investor@in.nestle.com | Website: www.nestle.in | Ph: 011-23418891

### PUBLIC NOTICE FOR ISSUE OF ENTITLEMENT LETTER

Notice is hereby given that the undermentioned share certificates containing shares of face value Rs. 10/- ("Shares") have been reported lost to the Company. In absence of any claim lodged with the Company for these Shares at the Registered Office within 15 days from the issue of this Notice, an Entitlement Letter will be issued in lieu of the undermentioned Shares:

Certificate No(s).	First/Sole Shareholder	Starting Distinctive No.	No. of Shares
609295	Anwarhussain M Kherani	61499206	50
609299	Anwarhussain M Kherani	93680862	25
832375	Kausalya Thiagarajan	88209013	11
332079	Kausalya Thiagarajan	42260782	22
280796 - 801	Vijaykumar Sharma	39808405	288
602979 - 981	Vijaykumar Sharma	61369084	72
804787 - 790	Vijaykumar Sharma	87011413	180
160012	Mahadev Anand Hingorani	18003313	50
319168	Mahadev Anand Hingorani	24975207	50
23237	Mahadev Anand Hingorani	1764796	20
47326	Mahadev Anand Hingorani	2538065	20
74683	Mahadev Anand Hingorani	5904147	24
160013	Mahadev Anand Hingorani	18003363	14
319169	Mahadev Anand Hingorani	24975257	26
566159	Naval Limbjiy Mistry	53239632	38
46468	Gurukul Paramasivhi Gunasekhar	2503136	17
73769	Gurukul Paramasivhi Gunasekhar	5864562	18
722720 - 721	Gurukul Paramasivhi Gunasekhar	66051525	20

This notice is issued in line with IEPF Requirements. The above information is also available on the website of the Company.

For Nestle India Limited  
Pramod Kumar Rai  
Company Secretary

Date : 11-06-2025  
Place : Gurugram

### NOTICE OF LOSS OF SHARE CERTIFICATE

Notice is hereby given that the following share certificate issued by ICICI Bank Ltd ("the Company") is stated to have been lost or misplaced and the registered share holder applied for issue of duplicate share certificate.

FOLIO NUMBER	REGISTERED SHARE HOLDER	CERTIFICATE NUMBER	DIST. NO.	DIST. TO	EQUITY SHARES
1036351	Tirloki Nath Gupta	32670	13537196	13537650	455

Any person who has a claim in respect of the said certificate should lodge his/her claim with all supporting documents with the Company or Kfin Technologies Ltd, Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Hyderabad-500032. If no valid and legitimate claim is received within 15 days from the date of publication of this notice, the Company will proceed to issue duplicate share certificate to the share holder listed above and no further claim would be entertained from any other person(s).

Date : 12.06.2025  
Place : GURUGRAM

TIRLOKI NATH GUPTA  
Name of the shareholder

### KOTAK MAHINDRA BANK LIMITED POSSESSION NOTICE

Regd. Off: 27BKC, C-2, G-Block, Bandra Kurla Complex, Bandra (E), Mumbai - 400051  
Branch Office: Kotak Mahindra Bank Limited, Plot No. 7, Sector - 125, Noida, UP - 201313

Whereas, the undersigned being the authorized officer of Kotak Mahindra Bank Ltd., under the securitization and reconstruction of financial assets and enforcement of security interest act, 2002 (of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the security interest (enforcement) rules 2002 issued demand notices to the borrowers as detailed hereunder, calling upon the respective borrowers to repay the amount mentioned in the said notices with all costs, charges and expenses till actual date of payment within 60 days from the date of receipt of the same. The said borrower(s) or borrower(s) having failed to repay the amount, notice is hereby given to the borrowers/ co-borrowers and the public in general that the undersigned has taken possession of the property described hereunder in exercise of powers conferred on him under section 13(4) of the said act/ rule 8 of the said rules on the dates mentioned along-with. The borrowers in particular and public in general are hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of Kotak Mahindra Bank Ltd. for the amount specified herein below in the aforesaid demand notices from the respective dates. The borrowers attention is invited to provisions of sub-section (8) of section 13 of the act, in respect of time available to redeem the secured assets. Details of the borrowers, scheduled property, outstanding dues, demand notices sent under section 13(2) and amounts claimed there under, date of possession is given herein below:

Name and Address of the Borrower, Co-Borrower Loan Account No., Loan Amount	Details of the Immovable Property	1. Date of Possession	2. Type of Possession	3. Demand Notice Date	4. Amount Due in Rs.
Mrs. Babita Wu Mr. Rampal Singh At: Bahadurpur Jati, Hariward, Uttarakhand-249404	All that piece and parcel of residential property having Plot No. 1 of land bearing Plot No. SC-3045, measuring in East-21 feet 6 inch, West-21 feet 6 inch, North-25 feet 6 inch, South-25 feet 6 inch, having land total area of 537.50 square feet i.e. 49.95 Plot No. SG-3/380-A, Kharsa square meter, Bounded in East-47.0 m, West-47.0 m, North-47.0 m, South-47.0 m, situated at Shivkai Ganga Vihar, Salempur, Noida, Uttar Pradesh-201306	1. 10.06.2025	Physical	1. 09.06.2025	2. Physical
Mr. Pintu Das S/o Mr. Sudarshan Das. Bor At: Part of Plot No. 1 of area of 537.50 square feet i.e. 49.95 Plot No. SG-3/380-A, Kharsa square meter, Bounded in East-47.0 m, West-47.0 m, North-47.0 m, South-47.0 m, situated at Shivkai Ganga Vihar, Salempur, Noida, Uttar Pradesh-201306	South-25 feet 6 inch, having land total area of 537.50 square feet i.e. 49.95 Plot No. SG-3/380-A, Kharsa square meter, Bounded in East-47.0 m, West-47.0 m, North-47.0 m, South-47.0 m, situated at Shivkai Ganga Vihar, Salempur, Noida, Uttar Pradesh-201306	1. 10.06.2025	Physical	1. 09.06.2025	2. Physical
Mr. Jaydeep Ahuja S/o Mr. Mahendra Singh Ahuja & Mrs. Baljeet Kaur Panjwani. Mr. Jaydeep Ahuja, Both At- W2 34/2 Upper Third Floor, Mukhesees Park Extension, Tikat Nagar, Delhi- 110018, Both also at- 9 Ravi Colony, Hera Bagh Dahad Road, Banswara, Haryana- 121001. Mr. Also at- Flat No. C-07, Ground Floor, Sector C, Reszone Residency, Mayur Vihar, Sahasradhara Road, Dehradun-248001.	All that Piece And Parcel of Plot No. C-2, Type of Possession (Physical) of 14, 78,810 (Rupees) One Crore Fourteen Lacs One Thousand Eight Hundred Eighty One (Rupees) Twenty Three Lacs Two Thousand Eight Hundred Eighty One (Rupees) Ninety Five Only) due & payable as of 10.05.2025 with applicable interest from 10.05.2025 share of land and until payment full. common facilities situated at Mauza Kangoli, Pargana Panwadoon, Mauz Waha, Sahasradhara Road, Dehradun-248001. Name of the Mortgagor: Mr. Jaydeep Ahuja	1. 10.06.2025	Physical	1. 09.06.2025	2. Physical

For any query please Contact Mr. Sohan Sridhar (Mob. +919910563402) & Rahul Rajan (Mob No. +919319447693)

Authorised Officer:  
For Kotak Mahindra Bank Ltd.  
Place: Uttarakhand, Date: 12.06.2025

## CAN FIN HOMES LTD.

CIN - L85110KA1987PLC008699  
1ST FLOOR, SEC 2, SECTOR 3, HUDA MARKET, KARNAL, HARYANA-132001, TEL. : 0184-2231555, 7625079210  
Email : karnal@canfinhomes.com

### APPENDIX- IV-A [See proviso to rule 9 (1)] Sale notice for sale of immovable properties

**E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9 (1) of the Security Interest (Enforcement) Rules, 2002**

NOTICE is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorized Officer of Can Fin Homes Ltd., Karnal Branch, will be sold by holding e-auction on "As is where is", "As is what is", and "Whatever there is" on 28.06.2025, for recovery of Rs. 24,39,849/- (Rupees Twenty Four lakh Thirty Nine Thousand Four Hundred Forty Nine Only) due to Can Fin Homes Ltd. from Mrs. Saldwinder kaur w/o Mr. Balbir Singh, Mr. Gurpreet Singh s/o Mr. Balbir Singh, Mr. Kuldeep Singh s/o Mr. Balbir Singh (Borrowers) and Mr. Surinder Mohan s/o Mr. Sukhdev Krishan (Guarantors), as on 11.06.2025, together with further interest and other charges hereon. The reserve price will be Rs. 19,00,000/- (Rupees Nineteen Lakh Only) and the earnest money deposit will be Rs. 1,90,000/- (Rupees One lakh Ninety Thousand Only)

(Description of the immovable property)  
All Parts and parcel of land situated at House No. 15 measuring 160 sq Yards, Detention Tank Area, Tehsil Nilokheri, Distt. Karnal, Haryana-132117, Boundaries: North: 60ft, Plot of Jagan Nath, South: 60ft, Plot of Gurdal, East: 24ft, Plot of Hans Raj, West: 24ft and 20ft wide

Known Encumbrances: NIL

The detailed terms and conditions of the sale are provided in the official website of Can Fin Homes Ltd., (https://www.canfinhomes.com/Search/Auction.aspx).  
Link for participating in e-auction : www.bankauctionwizards.com

Date: 11/06/2025 Place : Karnal Sd/- Authorised Officer Can Fin Homes Ltd.

### FORM G INVITATION FOR EXPRESSION OF INTEREST FOR TRANZLEASE HOLDINGS (INDIA) PRIVATE LIMITED OPERATING IN BUSINESS OF LEASING OF CARS AT MUMBAI, GURUGRAM AND OTHERS (Under sub-section 13(1) read with rule 3 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS	Tranzlease Holdings (India) Private Limited CIN: U55109MH2006PTC162528
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	PAN: AADPE2340D Office of Corporate Debtor: House No. 695, Turinap Apt, Patakar Plot, Kalambe Shahapur, Kalamgaon, Thane, Maharashtra, India - 421601
2.	Address of the registered office	Mumbai, Delhi NCR
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	Mumbai, Delhi NCR
5.	Installed capacity of main products/ services	Leasing of Cars
6.	Quantity and value of main products/ services sold in last financial year	As per available audited balance sheet for F.Y. 2020-21, the revenue from operations is Rs. 18.83 Cr.
7.	Number of employees/ workmen	NIL
8.	Further details including latest available financial statements (with schedules) of two years, lists of creditors are available at URL	Details can be sought by sending request to Resolution Professional at <a href="mailto:cirp.tranzlease@gmail.com">cirp.tranzlease@gmail.com</a> .
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL	Details can be sought by sending request to Resolution Professional at <a href="mailto:cirp.tranzlease@gmail.com">cirp.tranzlease@gmail.com</a> .
10.	Last date for receipt of expression of interest	27-06-2025
11.	Date of issue of provisional list of prospective resolution applicants	29-06-2025
12.	Last date for submission of objections to provisional list	04-07-2025
13.	Date of issue of final list of prospective resolution applicants	06-07-2025
14.	Date of issue of information memorandum, evaluation and request for resolution applicants to prospective resolution applicants	11-07-2025
15.	Last date for submission of resolution plans	10-08-2025
16.	Process email id to submit Expression of interest	<a href="mailto:cirp.tranzlease@gmail.com">cirp.tranzlease@gmail.com</a>
17.	Details of the corporate debtor's registration status as MSME	No Information available

IPE - NPI Insolvency Professionals Private Limited  
(Formerly Known as Mantran Insolvency Professionals Private Limited)  
Through its Director, Mr. Atul Tandon  
Resolution Professional  
In the matter of Tranzlease Holdings (India) Private Limited  
IBBI Reg. No.: IBBI/PE-0040/IPA-2/2022-23/50022  
Email For Correspondence - [cirp.tranzlease@gmail.com](mailto:cirp.tranzlease@gmail.com)  
Date: 12th June 2025  
Place: New Delhi  
AFA validity up to: 31.12.2025

### PUBLIC NOTICE

Advertisement to be published in the newspaper for change of registered office of the LLP from one state to another.

In the matter of sub-section 13 of the Limited Liability Partnership Act, 2008 read with Rule 17 of LLP (Incorporation of LLP) Rules, 2009

In the matter of **BHAJANKA VENTURES LLP** having its registered office at 99, 3rd Floor, D-Bihar, West Vinod Nagar, East Delhi-110092, India.

Notice is hereby given to the General Public that the LLP proposes to make application to the Registrar under section 13 of the Liability Partnership Act, 2008 seeking confirmation of change in registered office of the LLP in terms of the Resolution passed at the Meeting held on Tuesday, 10th Day of June, 2025 to enable the LLP to change its Registered Office from "National Capital Territory of Delhi" to the "State of Uttar Pradesh".

Any person whose interest is likely to be affected by the proposed change of the registered office of the LLP may deliver either on the MCA-21 portal ([www.mca.gov.in](http://www.mca.gov.in)) by filing investor complaint form or cause to be delivered or send by registered post of this notice with an affidavit stating the nature of his/her interest and grounds of opposition to the office of Registrar of Companies at 4th Floor, ICICI Tower, 61, Nehru Place, New Delhi-110019 within 21 days of the date of publication of this notice with a copy to the applicant LLP at its registered office at the address as mentioned above.

For and on behalf of the Applicant **BHAJANKA VENTURES LLP** Sd/- (Raj Kumar Agarwal) Place : New Delhi DIN : 02585934

### NOTICE SRF LIMITED

Registered Office: The Galleria, DLF Mayur Vihar, Unit No. 236 & 237, 2nd floor, Mayur Place, Noida Link Road, New Delhi-110091

NOTICE is hereby given that the certificates for the undermentioned securities of the company has/have been lost/misaid and the holders of the said securities/applicants has/have applied to the company to release new certificate.

Any person who has a claim in respect of said securities should lodge such claim with the company at its Registered Office within 15 days from this date, else the Company will proceed to release the new certificate to the holders / applicants, without further intimation.

FOLIO NUMBER	NUMBER OF SHARES	FACE VALUE OF SECURITIES	DIST. FROM	DIST. TO
A0002415	5400	41533, 55234, 95433, 90010897-901, 90150518-522, 90123241, 4502232-41, 1124246	10	2475251, 2816082, 4091836, 6141942, 10385500, 15706888, 23729393, 30789966, 30782969, 307874285

NAME OF HOLDER	DATE	PLACE
ARUN SINGAL	12.6.2025	NEW DELHI

Sd/- Authorized Officer  
SBFC Finance Limited

### NOTICE

In IA (IBC)/20/GS/2023 in CP(IB) 2/GS/2022 in the matter of M/s D R Sahawala and Company Pvt Ltd Vs M/s Kuber Khani Pvt Ltd pending before Hon'ble National Company Law Tribunal Guwahati Bench at Guwahati.

The Hon'ble NCLT Guwahati Bench vide its order dated 03.06.2025 has directed Mr Manish Agarwal, the liquidator of the corporate debtor (M/s Kuber Khani) (Private Limited), to publish notice in the newspapers against Respondent no 1 Mr Mukut Mithi (suspended director of the corporate debtor) for his appearance before the Hon'ble Bench on 11.07.2025 at 10:30AM.

### PUBLIC NOTICE

Registered & Corporate Office :- 502, Tower-A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai-400013  
Circle Office :- Capri Global Housing Finance Limited 98, 2nd Floor, Pusa Road, New Delhi - 110060

### PUBLIC NOTICE

It is hereby informed to 1. Mr. Amit Kumar ("Borrower") 2. Mr. Khrishn Kumar Chaurasiya 3. Mrs. Sandhya Devi (Co-borrower) LOAN ACCOUNT NO. LNMEGZB000026954 (Old) / 5060000925451 (New) that M/s Capri Global Housing Finance Limited has taken physical possession of its secured asset bearing Property "All that piece and parcel of House/Plot No. 61, Area admeasuring 50 Sq. Yds., i.e., 41.80 Sq. Mts., Situated in Kharsa No. 286, Village Chipiyana Bujur, Across Railway Line, Pargana and Tehsil Daudri, District Gautam Budh Nagar, Uttar Pradesh - 201099. Bounded As: East By - Plot of Mr. Pratap Chaudhary, West By - 22 Ft. Wide Road, North By - Plot No. 60 of Mr. Dinesh, South By - Plot No. 62 of Mr. Varun ". That the physical possession of above stated property was taken on 21/04/2025 vide sec-14 SARFAESI order passed by (Concerned) under Section 14 of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. That Since the date of possession various opportunities have been already given to you to remove the movable articles from the aforesaid property. However, you have failed to take measures to remove the movable articles from the said premises. So concerned is hereby informed to remove it and contact to branch within 15 days from the published of this notice failing which we shall dispose of the belongings as unidentified and unclaimed property without any further notice.

Place: DELHI/NCR Date : 12-06-2025 Sd/- (Authorised Officer) For Capri Global Housing Finance Limited (CGHFL)

## CAPRIGLOBAL CAPRI GLOBAL HOUSING FINANCE LIMITED

Registered & Corporate Office :- 502, Tower-A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai-400013  
Circle Office :- Capri Global Housing Finance Limited 98, 2nd Floor, Pusa Road, New Delhi - 110060

### PUBLIC NOTICE

It is hereby informed to 1. Mr. Amit Kumar ("Borrower") 2. Mr. Khrishn Kumar Chaurasiya 3. Mrs. Sandhya Devi (Co-borrower) LOAN ACCOUNT NO. LNMEGZB000026954 (Old) / 5060000925451 (New) that M/s Capri Global Housing Finance Limited has taken physical possession of its secured asset bearing Property "All that piece and parcel of House/Plot No. 61, Area admeasuring 50 Sq. Yds., i.e., 41.80 Sq. Mts., Situated in Kharsa No. 286, Village Chipiyana Bujur, Across Railway Line, Pargana and Tehsil Daudri, District Gautam Budh Nagar, Uttar Pradesh - 201099. Bounded As: East By - Plot of Mr. Pratap Chaudhary, West By - 22 Ft. Wide Road, North By - Plot No. 60 of Mr. Dinesh, South By - Plot No. 62 of Mr. Varun ". That the physical possession of above stated property was taken on 21/04/2025 vide sec-14 SARFAESI order passed by (Concerned) under Section 14 of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. That Since the date of possession various opportunities have been already given to you to remove the movable articles from the aforesaid property. However, you have failed to take measures to remove the movable articles from the said premises. So concerned is hereby informed to remove it and contact to branch within 15 days from the published of this notice failing which we shall dispose of the belongings as unidentified and unclaimed property without any further notice.

Place: DELHI/NCR Date : 12-06-2025 Sd/- (Authorised Officer) For Capri Global Housing Finance Limited (CGHFL)

### POSSESSION NOTICE

## EDELWEISS ASSET RECONSTRUCTION COMPANY LIMITED

CIN: U67100MH2007PLC174759  
Retail Central & Regd. Office: Edelweiss House, Off CST Road, Kalina, Mumbai 400098

Whereas The Authorized Officer of the Secured Creditor mentioned herein, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Act), 2002 and in exercise of powers conferred under Section 13(12) read with (Rule 3) of the Security Interest (Enforcement) Rules, 2002 issued a demand notice as mentioned below calling upon the borrower(s) to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

Thereafter, Assignor mentioned herein, has assigned the financial assets to Edelweiss Asset Reconstruction Company Limited also its own/acting in its capacity as trustee of Trust mentioned hereunder (hereinafter referred as "EARC"), pursuant to the assignment agreements, under Sec.5 of SARFAESI Act, 2002. EARC has stepped into the shoes of the Assignor and all the rights, title and interests of Assignor with respect to the financial assets along with underlying security interests, guarantees, pledges have vested in EARC in respect of the financial assistance availed by the Borrower and EARC exercises all its rights as the secured creditor.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned being the Authorized Officer of Edelweiss Asset Reconstruction Company Limited has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 3 of the Security Interest Enforcement Rules, 2002 on the date mentioned against each property. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Edelweiss Asset Reconstruction Company Limited for the amount mentioned below and interest thereon.

Sl No	Name of Assignor	Name of Trust	Loan Account Number	Co-Borrower Name & Co-Borrower's Name	Date of Demand Notice & Amount	Date of Possession	Possession Status
1.	Poonawalla Housing Finance Limited (Formerly known as Meghna Housing Finance Limited / GE Money Financial Service Ltd)	EARC TRUST SC-492	HL0031/HDHL 00012527	Ms LE Vogue Exim Private Limited (Borrower) along with Mr. Ankit Singh (Co-Borrower), Mr. Pulkit Dabas (Co-Borrower & Mortgagor) and Mrs. PremDev Dabas (Co-Borrower)	21.06.2024 & Rs. 69,39,498.74/- as on 21.06.2024	10.06.2025	Physical Possession

**Description Of The Property:** "All The Piece And Parcel Of The Flat No.31, Third Floor, The Goodwill Cghs Ltd., Built On Plot No. 48, Sector-13, Rohini, New Delhi; Admeasuring Area Of 3.15 Acres (12748.95 Sq Sq. Meters) 1200 Sq. Ft. And Bounded On The; East By: As Per Site, North By: As Per Site West By: As Per Site, South By: As Per Site"

Place: Delhi Sd/- Authorized Officer  
Date: 12.06.2025 Edelweiss Asset Reconstruction Company Limited (Trustee for EARC TRUST SC - 492)

## UMMEED HOUSING FINANCE PVT. LTD

Regd. & Corp. Off:- 2009-2014,

